

(5)

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

NEW BOMBAY BENCH.

DB

St. No. 220/89 (N)

Orig. A. No. /89

F.O. 27-3-89.

Bhim Sain Maul

Vs.

Union of India & 4 Others.

Application for Taking Case on Board to-day for
Urgent Hearing

The applicant begs to submit as under :-

1. That on 27-3-89, the applicant has filed the application U/S.19 of the Administrative Tribunals Act, 1985, praying for regularisation of his services as statistical officer by setting aside the order of reversion dt. 8-3-89.
2. The applicant has also prayed for interim relief for grant of stay of the operation and implementation of the said order of reversion dt. 8-3-89.
3. It is, therefore, necessary that the case be taken on board to-day for passing ^{exparte} interim order by disposing with the supply of copies of application to respondents for preventing the irreparable loss that may be caused to the applicant.

PRAYER:- It is, therefore, prayed that the case be taken on board to-day for urgent hearing for grant of interim order in the matter.

New Bombay.

Krashne

*Send in
paper + in
case - to-day
C.O.A. - to-day*
H.P.D. 27/3/89

(a)

17.1.90 Camp-Napier

When the case is called, Mr. K.N. Dandia, Advocate is present for the respondents applicant. Mr. Ranesh Darda, Advocate is present for the respondents. We fix this case for further orders on 26.3.90 at 10 a.m.

Notices are issued to all respondents on 22.2.90

At
22.2.90

Notice dt. 22/2/90.
Served on R.No.1 on
26/2/90 & R.No.2 on
20/2/90.

8
6/3/90

Notice dt. dt. 22/2/90
Served on R.No.3 on
6/3/90, R.no.4 on 7/3/90.

8
12/3/90

J. S. Chandhni V. N. Motwani
P. S. Chandhni 17.1.90.
Member (A) At Shastakings
Member (B).